



2026:AHC:49545

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 5421 of 2026

Krishna Kumar Singh

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s) : Anirudh Pratap Singh, Sandeep Kumar Rai

Counsel for Respondent(s) : C.S.C., Pradeep Singh

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The petitioner has preferred the present petition with the following prayer:-

I. Issue a writ, order or direction in the nature of certiorari to quash the impugned order dated 31.12.2025 passed by Collector , Bhadohi (respondent no.2) in case No. 1457 of 2025 (Computer Case No. D202516670001457) Krishna Kumar Singh Vs. State under section 67 (5) of U.P. Revenue Code, 2006, And impugned order dated 08.09.2025 passed by Tehsildar, (Judicial) Gyanpur, Bhadohi (respondent no.3) in Case No. RST/5038/ 2022 (Computer Case No. T202216670405038) report Lekhpal Vs. Krishna Kumar under section 67 of U.P. Revenue Code (Annexure No.1& 2 respectively to the writ petition.

2. It is argued by learned counsel for the petitioner that the matter was remanded back by the respondent No.2/Collector , Bhadohi before the respondent No.3/Tehsildar, (Judicial) Gyanpur, Bhadohi vide its order dated 26.10.2023. It is argued that pursuant to the aforesaid order, fresh decision has been taken by the respondent No.3 vide its order 08.09.2025 by which the order of eviction and damages as has been earlier passed on 23.03.2023 remain intact. Aggrieved with the aforesaid order, the petitioner filed statutory appeal as provided under Sub Section 5 of Section 67 of U.P. Revenue Code, 2006 before the respondent No.2 which was also dismissed vide order dated 31.12.2025.. Hence the present petition.

3. It is argued by learned counsel for the petitioner that the order

impugned has been passed without any demarcation and in complete violation of law laid down by this court in the case of ***Rishipal Singh and others Vs. State of U.P. and others reported in 2023 (1) ADJ 154.***

4. Learned Standing Counsel prays for and is granted time till 24.03.2026 to seek Instructions in the matter.

5. List this matter on 24.03.2026 within top ten cases. It is made clear that the matter will be taken up after recess.

(Prakash Padia,J.)

March 11, 2026

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